

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20868 of 2019

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-043-19-20
dated 03/06/2019 passed by Commissioner of Central Tax , MYSORE
(APPEALS)]

**M/s Shree Cauvery Security
Services**

No 3013/b1 Gokulam Main Raod 1st Stage
Opp Rammandira V V Mohalla
MYSORE - 570002
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Mysuru Commissionerate**

No. S-1 & S2, Vinaya Marga
Siddhartha Nagar
Mysuru - 570011
Karnataka

Respondent(s)

Appearance:

None

For the Appellant

Mr. M.K.Davindran, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20244 / 2020

Date of Hearing: 28/02/2020

Date of Decision: 28/02/2020

PER : AS PER BENCH

It is seen from the record that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued

by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court on **28/02/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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